

(2022) 09 DEL CK 0095

In the Delhi High Court

Case No : Civil Writ Petition No. 13192 Of 2022

Kapil Nagi

APPELLANT

Vs

Union Of India & Anr

RESPONDENT

Date of Decision : 12-09-2022

Acts Referred:

Citation : (2022) 09 DEL CK 0095

Hon'ble Judges : Sanjeev Sachdeva, J;Tushar Rao Gedela, J

Bench : Division Bench

Advocate : Saahila Lamba, D. Bhagat, Rahul Kumar Sharma, Naresh Kaushik, Manoj Joshi, Shubham Dwivedi

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

1. Petitioner contends that the Original Application filed by the Petitioner in the year 2016 has not been taken up for final disposal on account of heavy board position. Learned Counsel for the Petitioner submits that subject examination was held in December, 2014 and in these proceedings one seat has been kept reserved for the Petitioner. She submits that same is neither beneficial to the Petitioner as Petitioner is not getting the benefit of actual promotion and is also detrimental to the interest of the Organization because one seat is kept vacant. She submits that an early hearing application has been filed, before the Tribunal, which is listed on 30.09.2022. Learned counsel submits that early hearing application was shown in the advance list, however, the same was deleted before it could be taken up by the Tribunal.

2. Learned counsel for the Respondents submits that counter affidavits are already on record of the Tribunal.

3. Keeping in view the facts and circumstances of the case, we direct the Tribunal to consider the early hearing application filed by the Petitioner on 30.09.2022 and subject to the board position, proceedings be conducted expeditiously.

4. Petition is disposed of in above terms.